

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1257/2003

Tuesday, this the 20th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Gulab Singh Mehtra
Chief Prosecutor
Directorate of PFA
Lawrance Road, New Delhi
(By Advocate: Dr. S.P.Sharma)

..Applicant

Versus

1. Govt. of NCT, Delhi
through Chief Secretary
Delhi Govt. Secretariat
Players' Building, IP Estate
New Delhi
2. The Lt. Governor, Delhi
Raj Niwas, Delhi
3. The Delhi Commission for Women
through its Principal Secretary
G Block (2nd Floor), Vikas Bhawan
IP Estate, New Delhi
4. Shri D.R.Chopra
Jt. Secretary (Vigilance)
Directorate of Vigilance
Govt. of NCT, Delhi
Old Secretariat, Delhi

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Learned counsel for applicant states that as for present he will not press the present application, but in case subsequently the need so arises he will take all the legal and factual pleas available in law and subject to aforesaid, does not press the application.

2. Allowed as prayed. Subject to aforesaid, application is dismissed as withdrawn.

(Govindan S. Tampi)
Member (A)

/s/


(V.S. Aggarwal)

Chairman